[Mr. Chairman]

in memory of Alfred Nobel (commonly referred to as the Nobel Prize in Economics) for the year 2019 to Shri Abhijit Banerjee, along with Ms. Esther Duflo and Mr. Michael Kremer, for their experimental approach to alleviating global poverty.

With this achievement, Shri Abhijit Banerjee has joined the coveted list of Indian and Indian origin Nobel Laureates. This is indeed a matter of great pride for the entire nation.

Shri Banerjee, an Indian origin economist, who is currently the Ford Foundation International Professor of Economics at MIT, USA, along with his fellow awardees, has been instrumental in developing a new experiment-based approach in devising methods to fight global poverty and address problems pertaining to health and education. As a direct outcome of this experiment-based approach, more than five million Indian children have benefitted from effective programmes of remedial tutoring in schools.

I am sure, the whole House will join me in congratulating the Nobel Laureate, Shri Abhijit Banerjee, on his achievement. We wish him the very best for for his future endeavours.

## PAPERS LAID ON TABLE

- I Report and Accounts (2018-19) of NTPC.
- II. MoUs (2019-20) between Government of India and NHPC; NHPC Ltd., New Delhi and NHDC Ltd. and PGCIL

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJ KUMAR SINGH): Sir, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Forty-third Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, along with its subsidiary companies, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1462/17/19]

- II. A copy each (in English and Hindi) of the following papers:—
  - (i) Memorandum of Understanding between the Government of India (Ministry of Power) and NHPC Limited, for the year 2019-20.

[Placed in Library. See No. L.T. 757/17/19]

- (ii) Memorandum of Understanding between NHPC Ltd. and NHDC Ltd., for the year 2019-20. [Placed in Library. See No. L.T. 758/17/19]
- (iii) Memorandum of Understanding between the Government of India (Ministry of Power) and the Power Grid Corporation of India Limited (PGCIL) for the year 2019-20.[Placed in Library. See No. L.T. 759/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table—

- (I) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938:—
  - F.No. IRDAI/Reg/10/161/2019, dated the 30th July, 2019, publishing the Insurance Regulatory and Development Authority of India (Reinsurance Advisory Committee) Regulations, 2019.

[Placed in Library. See No. L.T. 745/17/19]

- (2) G.S.R. 619 (E), dated the 2nd September, 2019, publishing the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2019. [Placed in Library. See No. L.T. 812/17/19]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938; and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:—
  - F. No. IRDAI/Reg/3/140/2017, dated the 18th April, 2017, publishing the Insurance Regulatory and Development Authority of India (Payment of commission or remuneration or reward to insurance agents and insurance intermediaries) (First Amendment) Regulations, 2017, along with delay Statements.

(2) F. No. IRDAI/Reg/6/143/2017, dated the 9th May, 2017, publishing the Insurance Regulatory and Development Authority of India (Appointed Actuary) Regulations, 2017, along with delay statement.

[Placed in Library. For (1) and (2) See No. L.T. 811/17/19]

- (3) F. No. IRDAI/Reg/11/162/2019, dated the 30th July, 2019, publishing the Insurance Regulatory and Development Authority of India (Regulatory Sandbox) Regulations, 2019. [Placed in Library. See No. L.T. 745/17/19]
- (4) F. No. IRDAI/Reg/12/163/2019, dated the 2nd August, 2019, publishing the Insurance Regulatory and Development Authority of India (Insurance Services by Common Public Service Centers) Regulations, 2019.
- (5) F. No. IRDAI/Reg/13/164/2019, dated the 1st November, 2019, publishing the Insurance Regulatory and Development Authority of India (Insurance Intermediaries) (Amendment) Regulations, 2019.

[Placed in Library. For (4) and (5) See No. L.T. 811/17/19]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—
  - G.S.R. 495 (E), dated the 12th July, 2019, amending Notification No. G.S.R. 786
    (E), dated the 20th August, 2018, to substitute certain entries in the original Notification.
  - (2) G.S.R. 524 (E), dated the 24th July, 2019, seeking to impose definitive antidumping duty on imports of 'Purified Terephthalic Acid' originating in or exported from Korea RP and Thailand, for a period of five years, from the date of publication of the notification in the Official Gazette, in pursuance of sunset review final findings investigation by the Designated Authority.
  - (3) G.S.R. 549 (E), dated the 1st August, 2019, rescinding notification No. G.S.R. 276 (E), dated the 23rd March, 2018.
  - (4) G.S.R. 550 (E), dated the 1st August, 2019, amending Notification No. G.S.R.11 (E), dated the 5th January, 2017, to substitute certain entries in the original Notification.

- (5) G.S.R. 561 (E), dated the 6th August, 2019, amending Notification No. G.S.R. 156(E), dated the 26th February, 2019, to substitute certain entries in the original Notification.
- (6) G.S.R. 568 (E), dated the 10th August, 2019, seeking to impose definitive antidumping duty on imports of 'Homopolymer of Vinyl Chloride Monomer (suspension grade)' originating in or exported from China PR and USA, for a period of thirty months, from the date of publication of the notification in the Official Gazette, in pursuance of sunset review final findings investigation by the Designated Authority.
- (7) G.S.R. 600 (E), dated the 26th August, 2019, seeking to impose provisional anti-dumping duty on imports of 'Chlorinated Polyvinyl Chioride Resinwhether or not further processed into compound' originating in or exported from China PR and Korea RP, for a period of six months, in pursuance of anti-dumping investigation by the Designated Authority.
- (8) G.S.R. 610 (E), dated the 30th August, 2019, seeking to impose definitive Countervailing Duty on the imports of 'Saccharin in all its forms', originating in or exported from People's Republic of China, for a period of five years, from the date of publication of the notification in the Official Gazette, in pursuance of the final findings of the Designated Authority.
- (9) G.S.R. 632 (E), dated the 4th September, 2019, amending Notification No. G.S.R. 499 (E), dated the 1st July, 2011, to insert certain entries in the original Notification.
- (10) G.S.R. 640 (E), dated the 6th September, 2019, amending Notification No. G.S.R.122 (E), dated the 28th January, 2016, to add/insert certain entries in the original Notification.
- (11) G.S.R. 641 (E), dated the 6th September, 2019, rescinding Notification No. G.S.R. 248 (E), dated the 20th March, 2018.
- (12) G.S.R. 656 (E), dated the 14th September, 2019, rescinding Notification No. G.S.R. 281 (E), dated the 11th April, 2015.
- (13) G.S.R. 657 (E), dated the 14th September, 2019, seeking to impose definitive anti-dumping duty on the imports of 'Electrical insulators of glass or ceramics/porcelain, whether assembled or unassembled, originating in or exported

- from People's Republic of China, for a period of five years, from the date of publication of the Notification in the Official Gazette, in pursuance of the final findings of the Designated Authority.
- (14) G.S.R. 664 (E), dated the 17th September, 2019, seeking to impose definitive Countervailing Duty on the imports of "Atrazine Technical', originating in or exported from People's Republic of China, for a period of five years, from the date of publication of the Notification in the Official Gazette, in pursuance of the final findings of the Designated Authority.
- (15) G.S.R. 665 (E), dated the 17th September, 2019, seeking to impose Countervailing Duty on the imports of 'Welded stainless steel pipes and tubes', originating in or exported from China PR and Vietnam, for a period of five years, from the date of publication of the Notification in the Official Gazette, in pursuance of the final findings of the Designated Authority.
- (16) G.S.R. 691 (E), dated the 25th September, 2019, seeking to levy dumping duty on the imports of 'Bars and rods of Non-Cobalt Grade High Speed Steel of diameter from 4mm to 163mm having three elements i.e., Molybdenum, Tungsten and Vanadium, with combination of Tungsten and Molybdenum between 4% 11.5% and maximum 3.5% of Vanadium, and Carbon content between 0.7% 1.3% and Chromium between 3.5% 4.6%', originating in or exported from China, Brazil and Germany, for a period of five years, from the date of publication of the Notification in the Official Gazette, in pursuance of the final findings of the Designated Authority.
- (17) G.S.R. 696 (E), dated the 28th September, 2019, rescinding Notification No. G.S.R. 680 (E), dated the 10th October, 2013.

[Placed in Library. For (1) to (17) See No. L.T. 807/17/19]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 591 (E), dated the 22nd August, 2019, amending Notification No. G.S.R. 793 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 810/17/19]